

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**PRINCIPAL BENCH**

**IN THE MATTER OF:**

Peacock Group Inc. & Anr.

**Vs.**

Direct Resource India Pvt. Ltd. & Ors.

**CP No.136(ND)/2016**

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

**SECTION:**

**Under Section 397/398 of the Companies Act**

**Order delivered on 16.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioners : Mr. Raghu Nayyar, Adv.

For the Respondents : Mr. Anuroop Panda, Adv.

**ORDER**

This is a part heard matter before the Bench comprised of Mrs. Ina Malhotra, Member (J) and one of us [(Mr. S.K. Mohapatra, Member (T))]. We request the aforesaid Bench to hear the matter on Friday, the 9<sup>th</sup> March, 2018.

  
**(M. M. KUMAR)  
PRESIDENT**

  
**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

16.02.2018  
V.Sethi